

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
XXXXXX

O.A. No. 387/
PAWAN 1989

DATE OF DECISION 25/6/1990

Shri Ahmad Joseph

Petitioner

Mr. P.H. Pathak

Advocate for the Petitioner(s)

Versus

Union of India & Others

Respondent

Mr. B. R. Kyada

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. S. K. Jain

.. Judicial Member

The Hon'ble Mr. M. M. Singh

.. Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement? *Ys*
2. To be referred to the Reporter or not? *Ms*
3. Whether their Lordships wish to see the fair copy of the Judgement? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal? *Ho*

Shri Ahmad Joseph
C/o R.B.Joseph,
Trolley Men,
Railway Colony,
Bhanvad, Jamnagar.

.. Applicant

(Advocate: Mr.P.H.Pathak)
V/s

1. Union Of India,
Notice to be served through
the Executive Engineer,
Nr. Irvin Hospital,
Jamnagar.

2. Permanent Way Inspector(C)
Bhavnagar having office at
Koti Compound, Rajkot.

.. Respondents

(Advocate: Mr.B.R.Kyada)

O.A. 387/89

CORAM : HON'BLE MR. S. K. JAIN .. JUDICIAL MEMBER

HON'BLE MR. M. M. SINGH .. ADMINISTRATIVE MEMBER

Per : Hon'ble Mr. S. K. Jain .. Judicial Member

: O R D E R :

Present: Counsel for the parties.

25/6/1990

Case taken up to-day on the oral request of the counsel for the applicant Mr.P.H.Pathak. Counsel for the applicant, submits that the present O.A. be dismissed as withdrawn as the applicant is to make representation regarding his grievance to the respondent. He further submits that permission for filing a fresh application is not needed.

2. In the circumstances we dismissed O.A. 387/89 as withdrawn, with no order as to costs.

M. M. Singh
(M. M. Singh)
Administrative Member

S. K. Jain 25/6/90
(S. K. Jain)
Judicial Member